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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 5] AMARAVATI, MONDAY, 22nd JUNE, 2026.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 18th June, 2026 is being published under Article 348(3) of the Constitution of India for general information:-

ANDHRA PRADESH ORDINANCE No. 5 OF 2026.

Promulgated by the Governor in the Seventy-seventh year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH PRIVATE UNIVERSITIES (ESTABLISHMENT AND REGULATION) ACT, 2016.

Whereas, the Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016 (Act No.3 of 2016) was enacted to facilitate the establishment and regulation of Private Universities in the State with a view to expanding access to Higher Education, promoting research and innovation, ensuring quality standards, and improving the Gross Enrolment Ratio (GER) in Higher Education;

And whereas, the Government of Andhra Pradesh is committed to promoting quality Higher Education, research, innovation, entrepreneurship, skill development, and global academic collaboration in alignment with the objectives of the National Education Policy and the vision of transforming Andhra Pradesh into a knowledge-driven economy and a preferred destination for Higher Education and research;

And whereas, the said Act provides for establishment of Private Universities under Greenfield and Brownfield categories, including exclusive Women's Universities, subject to fulfilment of the conditions prescribed under the Act and the rules made thereunder;

And whereas, the Sponsoring Body of the proposed "Sricity International University" has submitted a proposal to the Government seeking establishment of a Private University under the Greenfield category in accordance with the provisions of the said Act and Rules. The Sponsoring Body has submitted the Detailed Project Report (DPR), infrastructure details, academic credentials, financial commitments, and other statutory compliances as required under the Act;

And whereas, the Expert Committee constituted by the Government under Section 8 of the Act examined the proposal, assessed the eligibility criteria and compliance requirements prescribed under the Act and Rules, and recommended establishment of the said University under the Greenfield category;

And whereas, the proposed University is expected to contribute significantly towards advancement of Higher Education in the State by promoting multidisciplinary education, research, innovation, entrepreneurship, industry collaboration, international academic partnerships, and skill-oriented programmes aligned with emerging technologies and global standards. The Sponsoring Body has also expressed willingness to provide seats under Government quota at subsidized fee structure as prescribed under the Act and Rules, thereby ensuring access to deserving students from socially and economically disadvantaged sections;

And whereas, the proposed University is also expected to attract investment in Higher Education infrastructure, create employment opportunities, strengthen academia-industry partnerships, and contribute to the overall socio-economic development of the State;

And whereas, after careful consideration of the matter, under section 10 of the said Act, 2016, the Government issued a Letter of intent to the Sponsoring Body for establishing the proposed University at their preferred location i.e., Sricity Tirupati District with a name "Sricity International University" subject to the terms and conditions as stated in the Letter NO.2830335/HE-RM/A1/2025, dated 08.02,2026;

And whereas, the Government has decided to amend the Schedule to the Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016 for inclusion of "Sricity International University" as a Private University under the Greenfield category;

And whereas, in view of the ongoing admissions season for the Academic Year 2026-2027, it is desired to promulgate an ordinance to give effect immediately;

And whereas, the Government has decided to amend the Schedule of Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016 suitably;

And whereas, the Legislature of the State is not in session now and the Governor of Andhra Pradesh is satisfied that the circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title and commencement.

1. (1) This ordinance may be called as the Andhra Pradesh Private Universities (Establishment and Regulation) (Second Amendment) Ordinance, 2026.

(2) It shall come into force at once.

Amendment of Schedule.

Act No. 3 of 2016.

2. In the Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016, in the Schedule, after Serial No.14, the following entries shall be added in Columns (1), (2), (3) and (4) respectively, namely,-

SI.No	Name and location (address) of the Private University	Name and address of the Sponsoring Body	Details of the Registration of the sponsoring body
(1)	(2)	(3)	(4)
"15.	Sricity International University, Sri City, Tirupati District, Andhra Pradesh - 517 646	Sricity Education Foundation, Gyan Circle, 2880 Central Expressway, Sri City, Tirupati District, Andhra Pradesh - 517 646	Reg.No.118456, Corporate Identity No. (CIN) U85499AP2025NPL118456, dated: 22.03.2025.".

S. ABDUL NAZEER,
Governor of Andhra Pradesh.

GOTTAPU PRATIBHA DEVI,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.